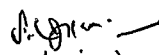



OA 1389/94 (4) Dated: 5.5.2000

None for the applicant.
Shri R.R. Shetty for Shri R.K. Shetty counsel for respondent No. 1 and 2. None for respondent No. 3.

Applicant has filed M.P. 314/2000 for bringing latest Recruitment Rules on record. The learned counsel for official respondents have no objection for the same. In view of this M.P. is allowed. Recruitment Rules are taken on record. M.P. stands disposed of.

List the case for final hearing on 27.6.2000 as already ordered.


(S.L. Jain)
Member(J)

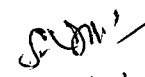

(D.S. Baweja)
Member(A)

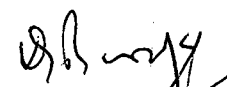
NS

Dated: 27.6.2000 (26)

Shri G.S. Walia, Counsel for the applicant. Shri R.K. Shetty Counsel for respondent No 1 and 2. None for respondent No 3.

Shri Walia states that applicant does not wish to pursue the matter as his grievance has been settled and makes a prayer to withdraw the OA. Prayer is granted. The OA is disposed of as withdrawn.


(S.L. Jain)
M(J)


(D.S. Baweja)
M(A)

Order/Judgement despatched
to Applicant's residence (3)

5/7/2000

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